

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:3429  
ANSWERED ON:31.08.2012  
CAFFEINE CONTENT IN ENERGY DRINKS  
Ahir Shri Hansraj Gangaram

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has taken note of seizure of cans of energy drinks for exceeding permissible limits of caffeine content in certain States;
- (b) if so, the details thereof indicating the standards for caffeine content in energy drinks prescribed by the Government;
- (c) whether the Food Safety and Standards Authority of India (FSSAI) is working on setting new norms for energy drinks in order to create a new category for energy drinks to allow a higher caffeine content;
- (d) if so, the details thereof; and
- (e) the steps taken/proposed by the Government for periodical testing of caffeine contents in energy drinks as well as cold/soft drinks?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY)

(a) to (d): Yes, as per available information the Maharashtra State Government has drawn 30 samples and seized the stock of energy drinks worth 6,50,73,882/-.

Under the Food Safety and Standards Regulations, 2011, use of caffeine not exceeding 145 mg/litre is permitted in carbonated water. However, at present, there is no limit prescribed for energy drinks/caffeinated drinks, categorised as proprietary food.

(e): The samples are drawn regularly by State/UT Governments and action is taken against the offenders, in cases where samples are found to be not conforming to the prescribed standards.